COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 62 OF 2016 & IA NO. 155 OF 2016 APPEAL NO. 293 OF 2015 & IA NO. 476 OF 2015 APPEAL NO. 278 OF 2015 & IA NO. 455 OF 2015 APPEAL NO. 23 OF 2016 & IA NO. 61 OF 2016 AND APPEAL NO. 24 OF 2016 & IA NO. 65 OF 2016

Dated: 19th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

APPEAL NO. 62 OF 2016 & IA NO. 155 OF 2016

In the matter of:

Tamil Nadu Newsprint & Papers Ltd. Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission Respondent(s)

APPEAL NO. 293 OF 2015 & IA NO. 476 OF 2015

AND

APPEAL NO. 278 OF 2015 & IA NO. 455 OF 2015

In the matter of:

JSW Steel Ltd. Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission Respondent(s)

APPEAL NO. 23 OF 2016 & IA NO. 61 OF 2016

In the matter of:

Tamil Nadu Newsprint & Papers Ltd. Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission Respondent(s)

APPEAL NO. 24 OF 2016 & IA NO. 65 OF 2016

In the matter of:

TANFAC Industries Ltd. Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ms. Sonakshi Malhan

Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

ORDER

Learned counsel, Mr. S.Vallinayagam, appearing for Respondent No.1 prays for one week's time to file written submissions well in advance.

Submissions made by the learned counsel appearing for Respondent No. 1, as stated above, are placed on record.

Learned counsel, Mr. S. Vallinayagam, appearing for Respondent No. 1 is permitted to file his written submissions well in advance on or before 27.04.2018 after duly servicing copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 07.05.2018.

List this batch of appeals for hearing on <u>17.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

Bn/kt